

15

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

D.A. 809/94.

Dt. of Decision : 29-8-94.

Smt. Y. Kanakavalli

.. Applicant.

Vs

1. The Secretary,
Ministry of Personnel,
Public Grievances & Pensions,
Department of Pension & Pensioners'
Welfare, 6th Floor, Nirvachan Sadan,
Ashok Road, New Delhi -110 001.
2. Chief Personnel Officer,
Personnel Branch, SC Rly,
Sec'bad.
3. The Sr.Divl. Personnel Officer,
SC Rly, Guntakal.
4. The Divl. Accounts Officer,
SC Rly, Guntakal.

.. Respondents.

Counsel for the Applicant : Mr. T.Lakshminarayana

Counsel for the Respondents: Mr. V.Bhimanna, Addl.CGSC.

CORAM:

THE HON'BLE SHRI JUSTICE V.NEELADRI RAO : VICE CHAIRMAN

THE HON'BLE SHRI A.B. GORTHI : MEMBER (ADMN.)

To

1. The Secretary, Ministry of Personnel,
Public Grievances & Pensions,
Dept. of Pension & Pensioners' Welfare,
6th Floor, Nirvachan Sadan, Ashok Road, New Delhi-1.
2. The Chief Personnel Officer,
Personnel Branch, SC Rlys, Secunderabad.
3. The Sr. Divisional Personnel Officer,
S.C.Rly, Guntakal.
4. The Divisional Accounts Officer, S.C.Rly,
Guntakal.
5. One copy to Mr.T.Lakshminarayana, Advocate, CAT.Hyd.
6. One copy to Mr.V.Bhimanna, SC for Rlys, CAT.Hyd.
7. One copy to Library, CAT.Hyd.
8. One spare copy.

pvm

AS PER HON'BLE JUSTICE SHRI V. NEELADRI RAO,
VICE-CHAIRMAN

Heard Shri T. Lakshminarayana, learned
counsel for the applicant and also Shri V. Bhimanna,
learned standing counsel for the Respondents.

2. This is an unfortunate case of the applicant
^{in 1965,} whose husband died after 7 years of service, and
representing to the authorities praying for
pension, which is not yet disposed.

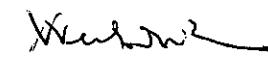
3. By letter dated 15-11-91 (Annexure IV)
the Chief Personnel Officer of South Central Railway
directed Sr.Divisional Personnel Officer, Guntakal
to dispose of the representation of the applicant.
But it is submitted for the applicant that she was
constrained to file this OA as no reply was
received from the Sr. D.P.O., Guntakal even
though the latter was required to send a reply
as per letter dated 15-11-91.

4. In these circumstances, we feel that it
is just and proper to dispose of this OA by
the following order:

"The Sr. D.P.O., Guntakal (Respondent 3),
has to dispose of the representation of the
applicant by 31-10-94. It is needless to say
that if the applicant is going to be aggrieved
by the order of the Respondent 3, she is free
to move this Tribunal."

5. The OA is ordered accordingly. No costs.


(A.B. GORTHI)
Member (Admn.)


(V. NEELADRI RAO)
Vice-Chairman

TYPED BY

CHECKED BY

COMARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE V.NEELADRI RAO
VICE-CHAIRMAN

AND

A. G. Gorla,
THE HON'BLE MR. R. RANGANADH M(ADAM)

DATED: 29-8 - 1994

ORDER/JUDGMENT

M.A.No./R.A/C.A.No.

O.A.No.

809/94 in

(T.A.No.

(W.P.NO

Admitted and Interim directions
Issued.

Allowed.

Disposed of with directions. *at*

Dismissed

Dismissed as withdrawn *dismissed*

Dismissed for Default.

Ordered/Rejected

No order as to costs.

No spare copy

*J. B.
31/8/94*

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